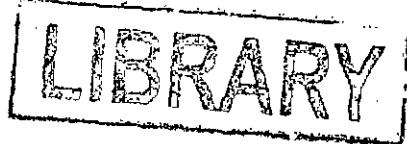


CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/1155/2020

Date of order: 04.02.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Pradip Kumar Sen, son of late Dhirendra Nath Sen,
Retired L.D. Clerk, Port Health Organization, Ministry
Of Health & Family Welfare, Govt. of India, having its
Office at Marine House, P.O & P.S. Hastings, Kolkata-
700022 & residing at 3 No. Chandigarh, Ward No. 6,
Madhyamgram Bazar, Post Office & Police Station-
Madhyamgram, Kolkata- 700130, Dist- North 24
Parganas.



.....Applicant.

-versus-

1. The Directorate General of Health Services,
Ministry of Health & Family Welfare, Govt. of India,
Having its office at Room No. 446A, 1, Nirman
Bhawan, New Delhi- 110001.
2. The Port Health Officer, Port Health Organization,
Ministry of Health & Family Welfare, Govt. of India,
having its office at Marine House, Post Office & P.S.
Hastings, Kolkata- 700022.

.....Respondents.

For the Applicant : Mr. S. K. Das, Counsel

For the Respondents : Mr. K.K. Maity, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard Id. counsels for both parties.

2. This application has been filed by the applicant to seek the following reliefs:

*"8(a) A mandatory order be passed directing the Respondent authorities their
men, agents, subordinates and each one of them particularly the Directorate*



*General of Health Services, Ministry of Health & Family Welfare, Govt. of India,
Respondent No. 1 herein being the Appellate Authority to forthwith dispose of
the statutory appeal dated 26th December, 2019 filed by the Applicant herein
being Annexure A-4 to this Original Application within a specified period of time
upon granting necessary opportunity of hearing to the parties concerned.*

*(b) To pass such other or further order or orders as your Lordship may deem
fit and proper."*

3. Since a statutory appeal preferred on 26.12.2019 to the Director General of Health Services, the Appellate Authority for the applicant, is pending disposal, we dispose of the O.A by directing the Appellate Authority to dispose of the pending appeal dated 26.12.2019 in accordance with law within a period of 6 weeks from the date of receipt of a copy of this order, with a well-reasoned and speaking order and to communicate the decision to the applicant forthwith.
4. It is made clear that we have not entered into the merits of the case and therefore all the points are kept open for the said authority to consider.
5. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

pd